



2026:AHC:28884-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 491 of 2026**

Neeraj Rastogi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

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|---------------------------|---|---------------------------------|
| Counsel for Petitioner(s) | : | Bina Singh, Krishna Kumar Singh |
| Counsel for Respondent(s) | : | G.A.                            |

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

*"(i) Issue a writ, order or direction in the nature of mandamus directing the Senior Superintendent of Police/ respondent no. 2 to conclude the fair and proper investigation in Case Crime No. 83 of 2025, under Sections 316(2), 318(4), 352 and 351(3) of B.N.S., Police Station- Kotwali, District- Moradabad.*

*(ii) Issue such other and further writ, order or direction, which this Hon'ble Court may deem fit and proper under the circumstances of the case.*

*(iii) Award costs of the writ petition."*

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 19.08.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Senior Superintendent of Police, Moradabad, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Senior Superintendent of Police, Moradabad, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

**February 9, 2026**  
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**(Achal Sachdev,J.) (Rajiv Gupta,J.)**